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Date: 24/08/2025

Star India Pvt. Ltd Vs Moviestrunk.Com & Ors

Court: Delhi High Court

Date of Decision: Feb. 17, 2020

Acts Referred: Copyright Act, 1957 â€" Section 14, 51

Hon'ble Judges: Prateek Jalan, J

Bench: Single Bench

Advocate: Sidharth Chopra, Yatinder Garg, Vivek Ayyagari, Aasish Somasi

Final Decision: Disposed Of

Judgement

,,,,

Prateek Jalan, J",,,,

1. The plaintiff, alongwith its division Fox Star Studio, is engaged in the business of production and distribution of films in India, and holds exclusive",,,,

licenses in respect of various films. The present suit concerns the cinematograph film $\tilde{A}\phi\hat{a}, \neg \hat{A}$ "Mission Mangal $\tilde{A}\phi\hat{a}, \neg \hat{A}$ " [hereinafter referred to as $\tilde{A}\phi\hat{a}, \neg \hat{A}$ " the,,,,

film \tilde{A} ¢ \hat{a} ,¬], which was slated to be released on 15.08.2019, in over 2500 screens in India. It is stated that the plaintiff and defendant No. 68 \tilde{A} ¢ \hat{a} ,¬" Cape of",,,,

Good Films LLP jointly hold the intellectual property rights in the film under the provisions of the Copyright Act, 1957 $[\tilde{A}\phi\hat{a},\neg\hat{A}^{*}]$.",,,,

2. The plaintiff has filed the present suit against 67 named defendant-websites [defendant Nos. 1 to 67] which, according to the plaintiff, are believed",,,,

to be engaged in the business of transmitting third party content and information through the internet, and thus providing illegal content inter alia",,,,

through hosting, streaming and broadcasting to the public for free. Unidentified defendants believed to be engaged in similar business have also been",,,,

arrayed as Ashok Kumar (defendant No. 81). Defendant No. 69 is the registrar of the defendant-websites Nos. 1 to 7, and defendant Nos. 70 to 78",...

are internet service providers $[\tilde{A}\phi\hat{a},\neg \mathring{A}"ISPs\tilde{A}\phi\hat{a},\neg]$, whose assistance is sought to block the concerned websites. The plaintiff has also impleaded, as",,,,

defendant Nos. 79 and 80, the departments of the Government of India, which issue notifications with regard to blocking of the impugned websites.",,,,

3. In the present suit, the plaintiff apprehends communication of infringing copies of the film to the public, and the same being made available for",,,,

viewing and/or download without the authorization of the plaintiff, which would have a direct impact on the plaintiff $\tilde{A}\phi \hat{a}$, $\neg \hat{a}$, ϕs business and which, ",,,,

according to the plaintiff, constitutes an infringement of the exclusive rights conferred upon it by virtue of Sections 14 and 51 of the Act."....

4. According to the plaintiff, defendant Nos.1 to 67 are ââ,¬Å"rogue websitesââ,¬ within the meaning of the judgment of this Court in UTV Software",,,,

Communication Ltd. & Ors. vs. 1337x.to & Ors., 2019 (78) PTC 375 (Del) [CS(COMM) 724/2017 and connected matters, decided on 10.04.2019],",,,,

as their principal activity involves reproduction, publication and communication of infringing material through the internet. According to the plaintiff, the",,,,

defendant-websites facilitate infringement of the plaintiff's copyright, and the anonymous nature of these websites makes it impossible to identify them",,,,

effectively. The plaintiff has placed on record evidence by way of screenshots, WHOIS details, and notices to demonstrate the nature of these",,,,

websites in terms of the judgment in UTV Software (supra).,,,,

5. The plaintiff conducted an investigation through a third-party investigator, and an affidavit dated 29.07.2019 has been filed in that regard, wherein it",,,,

has been reported that large scale copyright infringement of the plaintiff $\tilde{A}\phi \hat{a}, \neg \hat{a}, \phi s$ content as well as third party content has been ongoing on the,,,,

defendant-websites. Notices were sent to the defendant-websites to take down infringing content from their pages;,,,,

however, responses to the same have not been received.",,,,

6. On the basis of the above, the plaintiff seeks the following reliefs in the suit: -",,,,

Å¢ \hat{A} , $\neg Å$ "59. In light of the foregoing, it is most respectfully prayed that this Hon'ble Court may be pleased to:",,,,

i. Pass an order and decree of permanent injunction restraining the Defendants No. 1 to 67 (and such other websites / entities which are discovered....

during the course of the proceedings to have been engaging in infringing the Plaintiff \tilde{A} ¢ \hat{a} , $\neg \hat{a}$,¢s exclusive rights and Copyrights), their owners, partners,",,,,

proprietors, officers, servants, employees, and all others in capacity of principal or agent acting for and on their behalf, or anyone claiming through, by",,,,

or under it, from in any manner communicating, hosting, streaming, and/or making available for viewing and downloading, without authorization, on",,,,

their websites or other platforms, through the internet in any manner whatsoever, the Film and content related thereto, so as to infringe the",...

Plaintiffââ,¬â,¢s exclusive rights and Copyrights,",,,,

ii. Pass an order and decree directing the Defendant No. 69, its directors, partners, proprietors, officers, affiliates, servants, employees, and all others",,,,

in capacity of principal or agent acting for and, on its behalf, or anyone claiming through, by or under it, to suspend the domain name registration of",,,,

domain names of Defendants No. 1 to 7 by Defendant No. 69 GoDaddy as already identified by the Plaintiff in the instant suit in Memo of Parties or,,,,

such other domain names that may subsequently be notified by the Plaintiff to be of Rogue Websites which infringe its exclusive rights;,,,,

iii. Pass an order and decree directing the Defendant Nos. 70 to 78, their directors, partners, proprietors, officers, affiliates, servants, employees, and",,,,

all others in capacity of principal or agent acting for and on their behalf, or anyone claiming through, by or under it, to block access to the various",,,,

websites identified by the Plaintiff in the instant suit at S. No. 2 of the Documents or such other websites that may subsequently be notified by the,,,,

Plaintiff to be infringing of its exclusive rights,",,,,

iv. Pass an order and decree directing the Defendant Nos. 79 and 80 to issue a notification calling upon the various internet and telecom service,,,,

providers registered under it to block access to the various websites identified by the Plaintiff in the instant suit at S. No. 2 of the Documents or such,...

other websites that may subsequently be notified by the Plaintiff to be infringing of its exclusive rights,",,,

v. An order for damages of Rs. 2,00,01,000/- to be paid by the Defendant Nos. 1 to 67 and such other websites / entities which are discovered during",,,,

the course of the proceedings to have been engaging in infringing the Plaintiff \tilde{A} ¢ \hat{a} , $\neg\hat{a}$,¢s exclusive rights, to the Plaintiff on account of their illegal and",,,,

infringing activities and a decree for the said amount be passed in favour of the Plaintiff (the Plaintiff reserves its right to claim additional damages and,,,,

amend the pleadings accordingly once the magnitude of the Defendants' illegal / infringing activities and the revenues earned by the Defendants' in,,,,

pursuance to such illegal / infringing activities is ascertained upon discovery in the instant action);,,,,

vi. An order for costs in the present proceedings in favour of the Plaintiff;,,,,

Any other Order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case may also be passed in favour of the,,,,

Plaintiff.ââ,¬â€⟨,,,,

7. On 05.08.2019, summons were issued, and an ex-parte ad interim order was granted in the following terms: -",,,,

 \tilde{A} ¢â,¬Å"16. The apprehension expressed by the Plaintiff is justified considering the fact that piracy on the internet has become quite rampant and,,,,

therefore, if adequate orders are not passed to protect the rights of the Plaintiff, the Plaintiff would suffer enormous losses. Accordingly, it is directed",,,,

that there shall be an injunction restraining Defendant Nos. 1 to 67 from in any manner unauthorizedly streaming, communicating, downloading or",,,,

distributing the cinematograph film 'Mission Mangal', including any extracts/clippings thereof. Defendant No. 69 is directed to suspend the domain",,,,

names of Defendant Nos. I to 7. In so far as the ISPs identified as Defendant Nos. 70 to 78 are concerned, the said ISPs shall ensure that access to",,,,

the websites of Defendant Nos. 8 to 67 are blocked. Defendant Nos. 79 and 80, i.e. the Department of Telecommunications and the Ministry of",,,,

Electronics and Information Technology are also directed to issue, as expeditiously as possible, a notification calling upon internet and telecom service",,,,

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S. No., Defendant Website, Main File Page No.,,
"Screenshots, Whois details, Notice
1,Moviestrunk.com,"@ 102/109-110
Folder IV (Vol. 1)","@ 111-112 Folder IV
(Vol. I)","@ 113 Folder IV
(Vol. 1)
2, Moviesminions.net, "@ 125 and 131 Folder
IV (Vol. 1)","@ 132-133 Folder IV
(Vol. 1)","@ 134 Folder IV
(Vol. 1)
3,Bthad.net,"@148/152 Folder IV
(Vol. 1)","@ 153-154 Folder IV
(Vol. 1)","@ 155 Folder IV
(Vol. 1)
4, Moviescouch.co, "@182/201 Folder IV
(Vol. 1)","@ 202-203 Folder IV
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5, Desifuntv.org, "@ 211/213 Folder IV
(Vol. 2)","@ 214-215 Folder IV
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6,Cima4up.co,"@ 230 Folder IV
(Vol. 2)","@ 235-236 Folder IV
(Vol. 2)","@ 237 Folder IV
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7,Shahd4u.tv,"@ 278/282 Folder IV
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9,Kickassl.to,"@ 290 Folder IV
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10,Ettv.to,"@ 294 Folder IV
(Vol. 2)","@ 295-296 Folder IV
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11, Wsmmirror.info, "@ 298 Folder IV
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12,1337x.am,"@ 302 Folder IV
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13, Driveufr.com,"@ 306 Folder IV
(Vol. 2)","@ 307-309 Folder IV
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14, Putlocker 5 movies.tv, "@311 Folder IV (Vol.
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15, Gofilms 4u.io, "@ 316 Folder IV
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8,Khatrimazafull.to,"@ 286 Folder IV

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17, Kickass. unblocked.lc, "@ 324 Folder IV
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18,Sanet.st,"@ 328 Folder IV
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19,Extratorrent.ag,"@ 332 Folder IV
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20,2movierulz.ac,"@ 338 Folder IV
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21, Yourbittorrent2.com, "@ 342 Folder IV
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22,"Torrentzwealmisr.oni
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23, Moviemad. link, "@ 352 Folder IV
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16,1337x.unblocked.lc,"@ 320 Folder IV

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25, Cimaclub.com, "@ 361 Folder IV
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26,Hdfriday.desi,"@ 366 Folder IV
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27,1337x.unblock2.xyz,"@ 370 Folder IV
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28, Desiremovies.world, "@ 374 Folder IV
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29,Rdxhd.best,"@ 378 Folder IV
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30,Hdhub4u.site,"@ 382 Folder IV
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31,9xmovie.pro,"@ 386 Folder IV
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32, Movie 4 me. win, "@ 390 Folder IV
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33,Kickasstvshow.club,"@ 395 Folder IV
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34,9xmovies.press,"@ 401 Folder IV
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35, Modernmob.in, "@ 405 Folder IV
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36, Mycoolmoviez.xyz, "@410 Folder IV (Vol.
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37,8xmovies.info,"@ 414 Folder IV
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38,Digbt.org,"@ 418 Folder IV
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39, Moviegan.com, "@ 422 Folder IV
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49, The hidden bay.com, "@ 468 Folder IV

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50, Todaypk.ro, "@ 473 Folder IV

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52, Thepirate.live, "@ 481 Folder IV

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53, The pirate bay. fail, "@ 486 Folder IV

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55, Piratebay.icu, "@ 494 Folder IV

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59,Tpbtpb.xyz,"@ 513 Folder IV
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60, Moviebaba.in, "@ 518 Folder IV
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61, Thepiratebay.kiwi, "@ 524 Folder IV
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62, Beatpb.club, "@ 530 Folder IV
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63, Blueunblocked.club, "@ 535 Folder IV

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64,247tpb.club,"@ 541 Folder IV
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65, Thepiratebay.vip, "@ 546 Folder IV
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66,Btdp.eu,"@ 550 Folder IV
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67, Worldfree4u.desi,"@ 554 Folder IV
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